

ACC. No. 22/5/.....  
Dated 25/11/2014

**THE  
PARLIAMENTARY DEBATES**

**(Part II—Proceedings other than Questions and Answers)  
OFFICIAL REPORT**

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**HOUSE OF THE PEOPLE**

Thursday 30th April, 1953

*The House met at a Quarter Past  
Eight of the Clock.*

[**MR. DEPUTY-SPEAKER** in the Chair]

**QUESTIONS AND ANSWERS**

(See Part I)

8-50 A.M.

**LEAVE OF ABSENCE**

**Mr. Deputy-Speaker:** I have to inform the hon. Members that I have received the following letter from Dr. Satyaban Roy:-

"On account of my health having suddenly taken a bad turn I have been advised by my doctors not to proceed to Delhi now. Please allow me an extension of the period of leave up till the end of the present session."

On the 19th March, 1953 Dr. Satyaban Roy was granted leave of absence from the sittings of the House upto the end of the third week of April.

Is it the pleasure of the House that permission be granted to Dr. Satyaban Roy for remaining absent from all meetings of the House till the end of the present session.

Leave was granted.

**ELECTION TO COMMITTEE**

**Mr. Deputy-Speaker:** I have to inform the House that the following Members have been elected to serve  
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on the Indian Central Tobacco Committee:—

1. Shri Kotha Raghuramaiah.
2. Shri Rameshwar Sahu.

**PAPERS LAID ON THE TABLE**

**BUDGET STATEMENT OF DELHI STATE  
ELECTRICITY BOARD**

**The Deputy Minister of Irrigation and Power (Shri Hathi):** I beg to lay on the Table a copy of Statement of estimated capital and revenue receipts and expenditure of the Delhi State Electricity Board for the year 1953-54 under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948. [Placed in Library. See No. 39/53]

**AIR CORPORATIONS BILL**

**PRESENTATION OF REPORT OF SELECT  
COMMITTEE**

**Shri C. D. Pande (Naini Tal Distt. cum Almora Distt.—South West cum Bareilly Distt.—North):** In the absence of the Chairman, I beg to present the Report of the Select Committee on the Bill to provide for the establishment of Air Corporations, to facilitate the acquisition by the Air Corporations of undertakings belonging to certain existing air companies and generally to make further and better provisions for the operation of air transport services.

**PATIALA AND EAST PUNJAB  
STATES UNION LEGISLATURE  
(DELEGATION OF POWERS) BILL.**

**Mr. Deputy-Speaker:** Now, further consideration of the motion moved by Dr. Ka'ju on the 29th April, 1953.

**Sardar Hukam Singh (Kapurthala-Bhatinda):** When the House rose yesterday, I was trying to make out a case that no reasons have been